

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.
FIR No. 96/2010
PS: Maya Puri
U/s 392/397/34 IPC and 25/27 Arms Act

State vs. Rajesh @ Prem

08.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present: Ld. Addl. PP for State.

Sh. Kundan Kumar, Ld. Counsel for applicant/accused appeared through VC through Whatsapp video call at his mobile no.9911463748 from mobile no.9810106677 of ASI Vijay Kumar, Naib Court on duty in the court today.

Through the present application, accused seeks intimation to concerned Jail Superintendent that he is on bail in this case.

Judicial record perused.

As per record, accused Rajesh @ Prem @ Pavva is on bail in this case and his bail bond was accepted on 22.03.2016. Thus, intimation be sent to concerned Jail Superintendent that accused Rajesh @ Prem @ Pavva is on bail in this case.

Copy of this order be sent by Whatsapp to Ld. Counsel for applicant/accused.



(Vishal Singh)
ASJ - 03, THC(West), Delhi
08.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.441
FIR No.595/2019
PS: Tilak Nagar
U/s 376 IPC

State vs. Rajan Babu @ Rajan Sharma

08.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present: Ld. Addl. PP for State.
Sh. Rajiv Sharma with Shri R.B. Singh, Ld. Counsels for applicant/accused.
IO SI Vinod Kumar is present and files report.
Complainant Ms. R. present with her mother.

As per FIR dated 20.11.2019, complainant, aged 21 years, came into contact with the accused around three years ago near residence of her maternal grandmother (nani). She became friend with the accused and was in regular touch with him through mobile calls.

One day in August 2017 (date not mentioned), accused came to her maternal grandmother's home when she was present there, at around 1.00 AM (midnight). She went to the terrace at the request of the accused, where he sexually assaulted and raped her. Thereafter, accused promised to marry the complainant. In October 2018, accused put vermilion (sindoor) in the forehead of complainant and said that by doing so, he has married her.

Thereafter, the complainant voluntarily had sexual relation with the accused on 10-12 occasions, to which complainant agreed on the promise of marriage. On 28.11.2019, complainant discovered that marriage



of the accused had been fixed elsewhere and he was not interested in marrying her. The complainant lastly had voluntarily sexual relation with accused on 03.11.2019.

From the allegations, it is apparent that complainant had long standing love relation/courtship with accused, that turned sour when the accused refused to marry her.

There seems to be no allegation of forcible sexual relation between the parties. The accused has been in JC since 04.03.2020.

In the facts and circumstances, accused Rajan Babu @ Rajan Sharma is admitted to bail subject to his furnishing personal bond in sum of Rs.20,000/- with one surety of like amount to be furnished to the concerned Ld. Duty MM/ concerned Ld. MM.

Copy of order be given Dasti to the IO and Ld. Counsel for accused.

Copy of this order be sent to Jail Superintendent for intimation.


(Vishal Singh)

ASJ - 03, THC(West), Delhi
08.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.
FIR No. 356/2019
PS: Mundka
U/s 302 IPC

Pradeep Kumar vs. State

08.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present: Ld. Addl. PP for State.
Sh. V.D. Mishra, Ld. Counsel for applicant/accused.

The trial of this case is pending before the court of Sh. Sunil Beniwal, Ld. ASJ-West, THC, Delhi. The first bail application of this accused has been dismissed by the Ld. Trial Court on 14.02.2020.

In the fitness of things, it would be proper that the present application is dealt with by Ld. Trial Judge.

Put up for consideration on 20.05.2020.



(Vishal Singh)
ASJ - 03, THC(West), Delhi
08.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.
FIR No.539/2016
PS: Rajouri Garden
U/s 302/34 IPC

State vs. Aakash @ Mogli

08.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present: Ld. Addl. PP for State.
Sh. Mukesh Sharma, Ld. Proxy Counsel for applicant/accused.

Report received from IO SI Vikash Fagaria.

The trial of this case is pending before the court of Sh. Lal Singh, Ld. ASJ-West, THC, Delhi, whose duty is scheduled for 15.05.2020 and 16.05.2020 as per duty roster.

In the fitness of things, it would be proper that the present application is dealt with by Ld. Trial Judge.

Put up for consideration on 15.05.2020.



(Vishal Singh)
ASJ - 03, THC(West), Delhi
08.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.1034
FIR No. 127/2020
PS: Paschim Vihar East
U/s 186/353/332/307 IPC

State vs. Jitender

08.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present: Ld. Addl. PP for State.
Sh. Ravin Rao, Ld. Counsel for applicant/accused.
IO SI Manoj Chahar present and files report.

The accused has been in JC since 19.03.2020. As per allegation, on 16.03.2020, at around 10.30 AM, accused was driving an EECO car, that was flagged down by traffic official/complainant HC Om Prakash for wrongfully using private car as a taxi, without licence. Complainant official asked the accused to produce the papers. Instead of complying with lawful directions of complainant, the accused started his car and tried to hit the complainant to remove him from the way. The complainant has sustained simple injury in the incident.

Ld. Counsel for applicant/accused states that this is the first offence of the accused and he has been in JC for around 50 days.

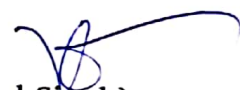
Although the case pertains to serious matter of obstructing the public official to deter him from carrying of his duty and to commit an act that could have killed him, the custody of around 50 days should be sufficient for the accused to repent and learn the lesson that directions of public officials must be obeyed.



In the facts and circumstances, accused Tinkle Chauhan is admitted to bail subject to his furnishing personal bond in sum of Rs.25,000/- with one surety of like amount to be furnished to the concerned Ld. Duty MM/ concerned Ld. MM.

Copy of order be given Dasti to the IO and Ld. Counsel for accused.

Copy of this order be sent to Jail Superintendent for intimation.



(Vishal Singh)
ASJ - 03, THC(West), Delhi
08.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.860

FIR No.616/2019

PS: Tilak Nagar

U/s 392/397/411/120B/34 IPC and 25/27/59 Arms Act

State vs. Tinkle Chauhan

08.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present: Ld. Addl. PP for State.
Sh. Anil Nagar, Ld. Counsel for applicant/accused.
IO SI Anuj Singh is present.

Report already filed by the IO.

As per allegation, accused Tinkle Chauhan was arrested on 21.12.2019 and one data register and motorcycle used in commission of robbery of the data register, were recovered from the house of this accused.

IO has discovered the evidence during investigation that accused Tinkle Chauhan was present near the spot when his co-accused persons committed robbery of the data register. However, in investigation, it was discovered that accused Tinkle Chauhan was not using any mobile phone. There is no independent eye witness regarding presence of accused Tinkle Chauhan at the spot. There is suspicion regarding presence of accused at the spot. Accused Tinkle Chauhan did not work in the complainant company, whose customer data was robbed by the co-accused persons.

The role of accused Tinkle Chauhan does not seem to be equal to that of the accused persons, who committed robbery at the spot.



In the facts and circumstances, accused Tinkle Chauhan is admitted to bail subject to his furnishing personal bond in sum of Rs.25,000/- with one surety of like amount to be furnished to the concerned Ld. Duty MM/ concerned Ld. MM.

Copy of order be given Dasti to the IO and Ld. Counsel for accused.

Copy of this order be sent to Jail Superintendent for intimation.



(Vishal Singh)
ASJ - 03, THC(West), Delhi
08.05.2020

**IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI**

**Bail Application No.
FIR No.583/2019
PS: Paschim Vihar West
U/s 376/376AB IPC and 6 POCSO Act**

State vs. Suresh Kumar

08.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present: Ld. Addl. PP for State.

Ms. Meenakshi Sood, Ld. Counsel for applicant/accused appeared through VC through Google Duo at her mobile no.9999969923 from mobile no.9810106677 of ASI Vijay Kumar, Naib Court on duty in the court today.

IO WSI Anita Kumari present and files report.

Arguments heard on bail through video conferencing.

Ld. Counsel for accused has argued that the accused has been falsely implicated in this case by the minor victim girl at the behest and tutoring of her parents, who are known to the family of the accused and have enmity with them. Moreover, the accused has two minor children to take care of.

On the other hand, as per report filed by the IO, the victim child, aged 4 years, has given statement u/s 164 Cr.P.c. against the accused. The MLC of the victim child corroborates the allegation of aggravated penetrative sexual assault. The copy of statement recorded u/s 164 Cr.P.C. and MLC of the victim child are perused.



- 2 -

Considering the very grave allegation against the accused and the evidence available against him, I find no substance in the application. The bail application is accordingly dismissed.

Copy of the order be given dasti to the IO. Copy of this order is sent to Ld. Counsel for applicant/accused through whatsapp at the mobile phone number mentioned above.



(Vishal Singh)

ASJ - 03, THC(West), Delhi

08.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.995
FIR No.345/2020
PS: Khyala
U/s 33/38/58 Delhi Excise Act

State vs. Maha Singh

06.05.2020

The court of undersigned is having duty today as per Circular/Duty Roster.

Present: Ld. Addl. PP for State.
Sh. Deepak Ghai, Ld. Counsel for applicant/accused.
IO HC Hari Singh present and files report.

The limited allegation against accused Maha Singh is that main accused Gajender Pratap Singh was found transporting illicit liquor on the scooty belonging to accused Maha Singh.

Accused Gajender Pragap Singh has already been admitted to bail. Accused Maha Singh is ready to join investigation.

Accused is directed to join investigation as and when required by the IO. Till next date of hearing, no coercive action be taken against accused Maha Singh.

Put up for arguments on 18.05.2020.

Copy of the order be given dasti to Ld. Counsel for applicant/accused and IO.



(Vishal Singh)
ASJ - 03, THC(West), Delhi
06.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.717

FIR No. 432/2019

PS: Tilak Nagar

U/s 420 IPC

State vs. Vijay Kumar Chourasiya

08.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster
of Ld. District & Sessions Judge, West.

Present: Ld. Addl. PP for State.
None for applicant/accused.

Put up for appearance and consideration on 11.06.2020.



(Vishal Singh)
ASJ - 03, THC(West), Delhi
08.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.1031
FIR No.613/2019
PS: Paschim Vihar West
U/s 365 IPC

State vs. Sukhraj Singh & Ors.

08.05.2020

The court of undersigned is having duty today as per Circular/Duty Roster.

Present: Ld. Addl. PP for State.
Ms. Indu Kaul and Sh. Vikram Kaul, Ld. Counsels for applicant/accused.

SI Nagender on behalf of IO Inspector Ajmer Singh present and has supplied copy of charge-sheet to the Ld. Counsel for applicant/accused Sukhraj Singh.

As per report, accused was arrested on 12.02.2020, whereas the charge-sheet was filed within limitation period, in first week of April, 2020 in the court of Ld. MM Sh. Kishore Kumar, Tis Hazari Courts, Delhi. Accordingly, the present application filed u/s 167 (2) Cr.P.C. is dismissed as not maintainable.



(Vishal Singh)
ASJ - 03, THC(West), Delhi
08.05.2020

Recd Charge
Sheet - 217 pages + 100
Copy Received
Vikram
Date 17/12
8/5/2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.1028
FIR No. 166/2020
PS: Ranhola
U/s 498A/304B/34 IPC

State vs. Munni Devi

08.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present: Ld. Addl. PP for State.

Sh. Jaspreet Singh, Ld. Counsel for applicant/accused appeared through VC through Whatsapp video call at his mobile no.9899641617 from mobile no.9810106677 of ASI Vijay Kumar, Naib Court on duty in the court today.

Arguments heard on anticipatory bail application of the accused.

Report already received from IO SI Amit Rathi on 04.05.2020.
Report perused.

As per report, the postmortem report of deceased is still pending result. The case is still at the initial stage of the investigation. IO is yet to discover the incriminating evidence against the applicant/accused Munni Devi, aged around 60 years. Accused is ready to join the investigation.

Accused Munni Devi is directed to join investigation as and when required by the IO. Till next date of hearing, no coercive action be taken against accused Munni Devi.

- 2 -

Put up on 04.06.2020.



(Vishal Singh)
ASJ - 03, THC(West), Delhi
08.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.1032
FIR No.59/2020
PS: Kirti Nagar
U/s 308/304/323/506/34 IPC

State vs. Santosh Kumar

08.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present: Ld. Addl. PP for State.
Sh. Triloki Pandit, Ld. Counsel for applicant/accused.
IO SI Banay Singh is present and has supplied copy of charge-sheet to the Ld. Counsel for applicant/accused.

On request of Ld. Counsel for the applicant/accused, the bail application is dismissed as withdrawn.



(Vishal Singh)
ASJ - 03, THC(West), Delhi
08.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.1003
FIR No. 59/2020
PS: Kirti Nagar
U/s 308/323/506/34 IPC

State vs. Ganesh

08.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present: Ld. Addl. PP for State.
Sh. Vineet Jain, Ld. Counsel for applicant/accused.
IO SI Banay Singh is present and has supplied copy of charge-sheet to the Ld. Counsel for applicant/accused.

On request of Ld. Counsel for the applicant/accused, the bail application is dismissed as withdrawn.



(Vishal Singh)
ASJ - 03, THC(West), Delhi
08.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.1011

FIR No. 176/2020

PS: Nihal Vihar

U/s 392/397/336/34 IPC & 25/27/54/59 Arms Act

Deepnarayan Dubey vs. State

08.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present: Ld. Addl. PP for State.
Sh. Kaushal Kishore Mishra, Ld. Counsel for applicant/
accused.

Report received from IO ASI Heera Lal.

The report is perused.

The case against the applicant/accused is that he is an employee of one JIO company, Najafgarh, Nangloi Road, New Delhi and is entrusted by his employer to deposit cash in IDBI Bank, Najafgarh, Nangloi Road Branch, New Delhi. He had knowledge that in the same branch of the bank, employees of Nangloi Gas Service used to deposit cash of Rs.40,000 - 50,000/- everyday. Accused Deepnarayan Dubey gave this information to his accomplices Sajjan Shukla and Jitender Sharma, who robbed the complainant (employee of Nangloi Gas Service) on 16.03.2020 at around 3.25 PM on main Najafgarh, Nangloi Road, near Mansa Ram Hospital while the complainant was on the way to the bank to deposit cash.

Co-accused Sajjan Shukla and Jitender Sharma, acting on the information provided by accused Deepnarayan Dubey, committed armed robbery of cash of Rs.3,71,000/- from the complainant at gun point.

IO has reported that there is direct evidence of complicity of accused Deepnarayan Dubey with the co-accused persons in commission of offence.

The accused is stated to be in JC since 22.03.2020.

Considering the conspiring mind of accused, gravity of offence and nature of evidence available against the accused, I do not find it a fit case for grant of bail to the accused.

Application is accordingly dismissed.

Copy of the order be given dasti to the Ld. Counsel for the applicant/accused.



(Vishal Singh)

ASJ - 03, THC(West), Delhi

08.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.1033
FIR No. 218/2020
PS: Hari Nagar
U/s 308/34 IPC

State vs. Vijay Garg @ Lal Singh

08.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present: Ld. Addl. PP for State.

Sh. Siddhartha Singh, Ld. Counsel for applicant/accused appeared through VC through Whatsapp video call at his mobile no. 9810684217 from mobile no.9810106677 of ASI Vijay Kumar, Naib Court on duty in the court today.

Report has been received from IO SI Vikas Kumar.

Reply perused.

IO has strongly opposed anticipatory bail application of the accused. The reason for opposing the application are perused. The bail application of co-accused Deepak Gill and Prabhat Kochar, who are reportedly absconding, have been dismissed on 05.05.2020.

Ld. Counsel for applicant/accused states that accused Vijay Garg @ Lal Singh recently suffered from paralytic attack and remains bed ridden most of the time. He could not have committed the alleged offence of beating the complainant.

Ld. Counsel for applicant/accused seeks time to furnish the medical record of the applicant.



- 2 -

On request, put up on 14.05.2020 for hearing though video conferencing.



(Vishal Singh)
ASJ - 03, THC(West), Delhi
08.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.

FIR No.297/2017

PS: Khyala

U/s 302/201/120B/34 IPC

State vs. Karandeep Singh Rayat

08.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster of Ld. District & Sessions Judge, West.

Present: Ld. Addl. PP for State.
Sh. Iqbal Khan, Ld. Counsel for applicant/accused.

Report received from IO Inspector Arvind Kumar.

The trial of this case is pending before the court of Sh. Samar Vishal, Ld. ASJ-West, THC, Delhi, whose duty is scheduled for 11.05.2020 as per duty roster.

In the fitness of things, it would be proper that the present application is dealt with by Ld. Trial Judge.

Put up for consideration on 11.05.2020.



(Vishal Singh)
ASJ - 03, THC(West), Delhi
08.05.2020

08/5

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.
FIR No.882/2015
PS: Nihal Vihar
U/s 302/307/34 IPC

Anil vs. State

08.05.2020

The court of undersigned is on duty today as per Circular/Duty Roster
of Ld. District & Sessions Judge, West.

Present: Ld. Addl. PP for State.
None for applicant/accused.

Put up for appearance and arguments on 09.06.2020.



(Vishal Singh)
ASJ - 03, THC(West), Delhi
08.05.2020